

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6517
ANSWERED ON:07.05.2013
WORKS UNDERTAKEN UNDER CSR
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Will the Minister of COAL be pleased to state:

- (a) the present Corporate Social Responsibility (CSR) policy for the Public Sector Undertakings approved by the Department of Public Enterprises;
- (b) the manner in which this policy is being enforced and implemented by the Coal India Limited and its subsidiary companies. State and subsidiary-wise alongwith the details of expenditure incurred by the CIL and its subsidiaries thereon;
- (c) the mechanism adopted by the Government to oversee the works undertaken by the CIL and its subsidiaries under the CSR policy;
- (d) whether the Government has received any complaints regarding non-implementation of CSR policy by the coal companies; and
- (e) if so, the details thereof during the last three years and the current year along with the action taken thereon. State and subsidiary-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a) Department of Public Enterprises (DPE) had issued guidelines on Corporate Social Responsibility (CSR) on 09 April,2010 which require the business plan under CSR to be integrated with social and environment concerns related to respective Central Public Sector Enterprises (CPSE). Coal India Limited (CIL) has a CSR policy based on these guidelines which is also applicable to its subsidiary companies.

The DPE has since issued new 'Guidelines on Corporate Social Responsibility and Sustainability for Central Public Sector Enterprises' effective from 1st April, 2013 which is available on the website of Department of Public Enterprises. It is applicable to CIL as well.

(b) As per the CIL's CSR Policy, activities under CSR are undertaken by the subsidiaries within the radius of 25 KMs of the Project/HQs. as well as within the State where the subsidiaries are operating. For carrying out such CSR activities, 80% of the allocated budget is spent within the radius of 25 KMs. of the Project/Mines and 20% of the budget is spent within the State. CSR activities are broadly executed by CIL in the areas which are beyond the jurisdiction of subsidiaries. The CSR covers a range of activities including education, water supply, health care, social empowerment, infrastructure development.

The details of expenditure incurred by CIL and its subsidiaries during 2012-13 are as under:

Subsidiary Company	Expenditure up to 31.3.2013	Committed/ Sanctioned amount from the fund of 2012-13	Total utilized amount for 2012-13 (Provisional)
A	B	C	D(B+C)
ECL	8.94	16.06	25.00
BCCL	8.40	2.30	10.70
CCL	12.15	33.15	45.30
WCL	20.21	12.13	32.34
SECL	49.93	180.69	230.62
MCL	25.25	59.44	84.69
NCL	3.42	82.68	86.10
CMPDIL	0.84	0.79	1.63
CIL/NEC	8.17	23.96	32.13
TOTAL	137.31	411.20	548.51

(c) CIL and its subsidiary companies are undertaking CSR activities through separate CSR departments headed by a General

Manager. Further a Memorandum of Understanding has been entered into with Tata Institute of Social Sciences (TISS) a National CSR Hub for extending assistance towards implementation of CSR Projects/ Proposals. A CSR Committee consisting of 6 members has been formulated for deliberation of the CSR proposals. Moreover a Board level CSR and Sustainable Development Committee has been constituted for deliberation and approval of CSR Projects/Proposals financial involvement for which is one crore and above. The CSR activities undertaken by the CIL is being monitored in the Ministry of Coal as a part of its regular review of the performance of the CIL and its subsidiaries.

(d) & (e) Government has not received any specific complaint regarding non implementation of CSR policy by the CIL or its subsidiaries. However, suggestions as and when received from various quarters regarding CSR projects/proposals are sent to CIL and subsidiaries for appropriate action as per the policy.